

Mr. B.R. Sarangi

(C)

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 80 1995

K.C. Mahapatra & Others..... Applicant (s)

Union of India & Others..... Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	8.2.95	<p>REGD.</p> <p>Registar</p> <p>M.A.86/95</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>O.A.80/95</p> <p>Heard Shri B.R. Sarangi, learned counsel for the petitioners, and Shri Ashok Mishra, learned Sr. Standing Counsel (Central) for respondents.</p> <p>It is seen that the the applicants have submitted representations to the CSIR during the month of November, 1991, followed by reminders dated 8.4.91 and 16.1.1995. It is stated that none of these representations have been disposed of so far.</p> <p>It is directed that Respondent 2 shall take steps to dispose of the said representations and convey his decision with a speaking order within eight weeks from the date of receipt of a copy of these orders. Thus the case is disposed of at the admission stage.</p> <p>Hand over copies of the order to both the counsels.</p>	<p>9.1.0.2 M 521- 2 is filed.</p> <p>7/29/95</p> <p>In this application of 19, the applicants have prayed for a direction to dispose of the representations regarding benefit of revised pay scale</p> <p>7/29/95</p> <p>For Registration</p> <p>SP 7.2.95</p>

MEMBER (ADMINISTRATIVE)